

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

1. For Admission with
Limitation
2. Typographical error
not corrected.

DS
31.1.02

Behera

For admission
with Limitation.

Typographical
errors not corrected

Febra
28/3

Behera

No.5
Order dated 28th 1.2.2002

In this case in spite of several adjournments learned counsel for the petitioner has not complied with the direction of the Tribunal for correcting the typographical errors nor has he been appearing and adjournments are being taken through the proxy counsils. Today when the matter is called, Shri S.K. Mishra, on behalf of Shri R.N.Mishra-2, learned counsel for the petitioner prayed for an adjournment. After going through the order-sheet we find that the learned counsel for the petitioner has not been diligently pursuing the case before the Tribunal. In view of this, the matter is adjourned to 1.4.2002.

S. K. Mishra
VICE-CHAIRMAN

J. Mohanty
MEMBER (JUDICIAL)
01.02.2002

Order No.6 dated 04.04.2002

01/04/02

Heard Mr. R.N. Mishra, Learned Counsel for the Applicant and Shri S. Behera, Learned Addl. Standing Counsel for the Respondents; on whom a copy of Original Application has been served.

2. The Applicant was engaged casually under Telecom. Department for several days during 1983 and also during 1984; details of which are available at Annexure-I (at page-8) of the Original Application. The case of the Applicant is that although, for the reasons of regularisation scheme issued by the Govt. of India on 07.11.1989, several persons like him (who were engaged before 30.03.1985) have been conferred with "temporary status" and consequently they were regularised in Group 'D' posts, his

S. K. Mishra

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

4
 OA 1/2002
 Free copy of
 the Order dt. 1.4.02
 given to the
 both Counsel &
 sent to all other
 parties by Regd.
 Post/AD alongwith
 OA - copy
Suban
 9/4
 AM
 S-0

case has not yet received consideration, nor has he been enlisted for conferment of temporary status. Therefore, he has raised the question of discrimination.

3. Without wasting any time, this Original Application is disposed-of, at the admission stage, with a direction to Respondents to examine the case of the Applicant in accordance with the scheme issued by the Govt. of India on 07.11.1989 and to give him necessary relief thereunder, within a period of three months from the date of receipt of a copy of this order.

4. This Original Application is disposed of accordingly.

5. Send copies of this order, alongwith copies of the Original Application, to the Respondents by R.P. with A/D. Mr. Mishra, Learned Counsel appearing for the Applicant, undertakes to furnish required postage, within three days, for communication of this order (along with the copy of Original Application) to the Respondents. Free copies of this order be given to the Advocate for the Applicant and the Learned Addl. Standing Counsel.

Member (Judicial)

01/04/2002